

lish versions) issued under the Central Excise Rules, 1944:--

(i) G.S.R. 722(E) published in Gazette of India dated the 27th December, 1980 together with an explanatory memorandum regarding exemption from Central Excise Duty on skimmed milk powder manufactured by Andhra Pradesh Dairy Development Corporation and used in free feeding programme for children in Andhra Pradesh.

(ii) G.S.R. 724(E) and 725(E) published in Gazette of India dated the 30th December, 1980 together with an explanatory memorandum regarding extension of duration of the partial exemptions from excise duty to Transformers and Generators and Electric motors.

(iii) G.S.R. 726(E) published in Gazette of India dated the 30th December, 1980 together with an explanatory memorandum regarding extension of the period of duty exemption to bare copper wires.

(iv) G.S.R. 729(E) published in Gazette of India dated the 31st December, 1980 together with an explanatory memorandum regarding extension of the period of concession to raw Naphtha used in the manufacture of am-paper.

(v) G.S.R. 25(E) published in Gazette of India dated the 16th January, 1981 together with an explanatory note regarding exclusion of gas cylinders manufactured in a factory whose annual licensed capacity exceeds 60,000 cylinders.

(vi) G.S.R. 30(E) published in Gazette of India dated the 21st January, 1981 together with an explanatory memorandum making certain amendments to Notification No. 201/79-Central Excises dated the 4th June, 1979.

(vii) G.S.R. 49(E) published in Gazette of India dated the 6th February, 1981 together with an explanatory memorandum regarding withdrawal of exemption to cream laid and cream wove paper.

(viii) G.S.R. 108 published in Gazette of India dated the 31st January, 1981 together with an explanatory memorandum making certain amendment to Notification No. 35/73-CE dated the 1st March, 1973 to include therein use of benzene, toluene, etc. as dewaxing solvent for the manufacture of light diesel oil. [Placed in Library. See No. LT-1819/81]

RAILWAYS (WAREHOUSING AND WHARFAGE) (1ST, 2ND AND 3RD AMDT.)
RULES, 1981

SHRI MALLIKARJUN: I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—

(1) The Railways (Warehousing and Wharfage) (Amendment) Rules, 1981, published in Notification No. S.O. 1(E) in Gazette of India dated the 1st January, 1981.

(2) The Railways (Warehousing and Wharfage) (Second Amendment) Rules, 1981, published in Notification No. S.O. 31(E) in Gazette of India dated the 16th January, 1981.

(3) The Railways (Warehousing and Wharfage) (Third Amendment) Rules, 1981, published in Notification No. S.O. 69(E) in Gazette of India dated the 28th January, 1981.

[Placed in Library. See No. LT-1820/81]